debit card with, inter alia, facilities of one-time documentation and built-in cost escalation in the limit, etc.

- To bring small, marginal, tenant farmers, oral lessees, etc. into the fold of institutional credit, Joint Liability Groups (JLGs) have been promoted by banks.
- Banks have been advised by RBI to waive margin/security requirements of agricultural loans upto ₹ 1,00,000/-. The requirement of 'no due' certificate has also been dispensed with for small loans up to ₹50,000/- to small and marginal farmers, share-croppers and the like and, instead, only a self-declaration from the borrower is required.
- Under Pradhan Mantri Jan-DhanYojana (PMJDY), overdraft limit upto ₹ 5000/- can be provided to an account-holder, preferably lady of the household, after six months of satisfactory operation of the account.

Evasion of Central Excise Tax

†3404. SHRI RAMDAS ATHAWALE: Will the Minister of FINANCE be pleased to state:

(a) the amount of Central Excise Taxes due on the domestic as well as multinational companies as on date and the details thereof for the last three years along with the names of such companies;

(b) whether Government is aware that a number of companies are taking the manufactured items out of the factories without paying Central Excise Taxes;

(c) if so, the details of such companies and the action taken against them, so far; and

(d) the details of concrete action taken by Government in order to recover the taxes expeditiously?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA): (a) As on 30.9.2014, the total amount of Central Excise duty due is ₹ 63363.51 crore. The breakup of such dues from domestic and multinational companies separately as well as the details of such assessees is not maintained centrally.

(b) The details of clandestine removal of cases detected are as under:-

†Original notice of the question was received in Hindi.

Year	No. of cases	Amount
2011-12	451	633
2012-13	920	1339
2013-14	1006	1264
2014-15 (upto October, 2014)	371	325

During the year 2011-12 and 2012-13, the details of clandestine cases detected in the Chief Commissionerate (Zones) are of cases involving duty of more than ₹ 10 lakh.

(c) The details of such companies are not centrally maintained. The cases booked are adjudicated and recovery of dues is taken in accordance with law. However, the number of cases booked (SCNs issued) for various kinds of offences and duty demanded in them is as follows:-

Year	No. of cases booked (SCNs)	Duty demanded (₹ In crore)
2011-12	3920	4582.74
2012-13	3470	6269.68
2013-14	1789	5170

(d) The Government is taking appropriate measures to augment revenues, such as, liquidation of adjudication pendency, recovery of confirmed demands, audit of assessees/ service providers. Regular steps to improve anti-evasion performance are also taken. These include, strengthening of Intelligence network, identification of evasion prone commodities/services, issuing Modus Operandi Circulars regarding evasion of Central Excise, Customs duty & Service tax to field formations, coordination and sharing of information about tax evasion with other enforcement agencies like, Central Economic Intelligence Bureau (CEIB), Income Tax, Sales Tax, Enforcement Directorate and Financial Intelligence Unit (FIU).

Rationalisation of taxes on ATF

3405. SHRI P. L. PUNIA: Will the Minister of FINANCE be pleased to state:

(a) whether Government proposes to rationalise taxes on Aviation Turbine Fuel (ATF);

(b) if so, the details thereof;